- (c) A statement showing the enrolment in each of the schools is laid on the Table. [See Appendix XCIV, Annexure No. 57]
- (d) The Delhi Administration have taken steps to open additional Urdu medium sections in the existing shoools. They are also considering the question of opening additional Urdu medium Higher Secondary Schools.

## Indian Doctors in England

- 310. SHRI H. S. NARASIAH: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:
- (a) the number of Indian doctors who are practising at present in U.K.;
- (b) whether they are subjected to any curbs on their working in U.K. as imposed by the British General Medical Council; and if so, what are the details thereof; and
- (c) what action the Government of India propose to take to bring the Indian doctors back to India?

THE MINISTER OF HEALTH AND PLANNING (DR. KARAN SINGH): (a) to (c) The number of Indian doctors in U.K. including those who have gone there to obtain training, is about 10,000. The General Medical Council of U.K. had a reciprocal arrangement with the Medical Council of India and had allowed full registration to Indian doctors holding qualifications from recognised Indian Medical Colleges. However, the General Medical Council of U.K. have since decided that Indian doctors obtaining qualifications from Indian Medical Colleges after the 22nd 1975 would be eligible only for temporary registration after undergoing a test to be conducted by the Temporary Registration Assessment Board and also pass a test of competence in English.

As the reciprocal arrangement between the General Medical Council of U.K. and the Medical Council of India has been unilaterally terminated by the General Medical Council of U.K., the Medical Council of India have since decided to

derecognise the British degrees awarded after 1st April, 1977. Simultaneously, the Government of India have also set up a National Board of Examinations to conduct high-level all-India examinations in various specialities to enable Indian doctors to obtain prestigious qualifications within India itself.

कुष्ट उन्मूलन कार्यक्रम के लिए धन राशि में कटोती

## \*311 श्री भइया राम मुंडा: श्री नवीन चन्द्रबरगोहेन:

क्या स्वास्थ्य और परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि योजना भ्रायोग ने कुष्ट रोग की रोक थाम के लिए पांचवी पंच वर्षीय योजना के दौरान 33 करोड़ रुपये का प्रावधान किया था; श्रीर
- (ख) क्या यह भी सच है कि इस राशि को घटा कर तीन वर्षों के लिए 10 करोड़ रुपये कर दिया गया है और कहा गया है कि तीन वर्षों के खर्चे की जांच कर लेने के बाद और धन राशि का आवंटन किया जायेगा यदि हां तो वित्तीय वर्ष 1973-74, 1974-75 तथा 1975-76 (30 नवस्बर, 1975 तक) में कितना धन खर्च हुआ ?

## †[Curtailment of funds for the eradication of Leprosy Programme

\*311. SHRI BHAIYA RAM MUN-DA:

> SHRI NABIN CHANDRA BURAGOHAIN:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

- (a) whether it is a fact that Planning Commission had made a provision of Rs. 33 crores during the Fifth Five Year Plan to control leprosy:
- (b) whether it is also a fact that the amount has been curtailed to Rupees 10 crores for three years with the condition
  - †[ ] English translation.

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that allocation of further funds will be made after reviewing the expenditure of three years; if so, the amount of expenditure incurred during the financial years 1973-74, 1974-75 and 1975-76 (upto 30th November, 1975) ?]

स्वास्थ्य और परिवार नियोजन मंत्री (डा० कर्ण सिंह) (क) और (ख) जी नहीं। पांचवीं पंचवर्षीय योजना में कुट्ट नियंत्रण कार्यं कम के लिए जहां 30.43 करोड़ रुपये का खर्च प्रस्तावित किया गया था उसके मुकाबले में योजना ग्रायोग ने 10.52 करोड़ रुपये का खर्च ही मंजूर किया।

ग्रतिरिक्त वितीय ग्रावश्यकताग्रों के प्रश्न को पांचवीं योजना के माध्यावधि-मूल्यांकन के समय उठाया जायेगा । इस कार्य के खर्च का विवरण इस प्रकार है:

वर्ष	खर्च (रुपये लाखों में)
1973-74	122.93 (ग्रस्थायी)
1 <b>974-7</b> 5	82.26 (यथोपरि)
1975-76	66.00 स्रक्तूबर 1975 तक जैसा कि स्राम तौर पर सूचित किया जाता है।

†[THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. KARAN SINGH): (a) and (b) No Sir. Against a proposed outlay of Rs. 30.43 crores on the Leprosy Control Programme during the Fifth Plan, the Planning Commission accepted an outlay of Rs. 10.52 crores. The question of additional financial requirement is to be taken up at the time of mid-term appraisal of the 5th Plan.

The expenditure on the Programme has been as follows:

Year			Expenditure (lakhs of Rupees)
1973-74		•	123 ·93 lakhs (provisional)
1974-75			82 · 26 lakhs (Do.)
19 <b>75-</b> 76	•	•	66 00 lakhs As reported generally upto October, 1975.

<sup>†[ ]</sup> English translation.

Agro-Industrial grant to West Bengal

\*312. SHRI SARDAR AMJAD ALI:

DR. V. B. SINGH:

SHRI ROSHAN LAL:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) whether the Central Government have given any grant to the Government of West Bengal for agro-industrial purpose for the current year; and
  - (b) if so, the amount thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE IRRIGATION (SHRI ANNASAHEB P. SHINDE): (a) and (b) The term 'agroindustries' covers a wide range of industries such as rice milling, oil milling, handlooms, fruit processing, agricultural machinnery insecticides etc. The development of agro-based industries is mainly the responsibility of the State Governments and information is being collected from the various authorities in respect of agroindustrial grants given to the Government of West Bengal and would be laid on the Table of the Sabha when the particulars are received.

## Financial Assistance to erstwhile East Bengal Refugees in West Bengal

\*313. SHRI JAIRAMDAS DAULAT-RAM: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

- (a) whether it is a fact that erstwhile East Bengal refugees who migrated as Pakistani national in 1964 to West Bengal are being given loans for business and grants for buildings and these facilities are being sanctioned to them by the West Bengal Government from the funds given by the Central Government to the State Government;
- (b) whether these refugees who are about 8 lakhs in number continue to be considered as Pakistani nationals or they have been given Indian citizenship; and